



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 162/2024/EZ

Sri Arun Kumar Dutta & Ors.

...Applicant(s)

- Versus-

The State of West Bengal & Ors.

...Respondent(s)

**AFFIDAVIT ON BEHALF OF THE INSTANT RESPONDENT NO. 3, THE DISTRICT  
MAGISTRATE, NORTH 24 PARGANAS IN COMPLIANCE WITH THE SOLEMN  
ORDER DATED 11.07.2025 PASSED BY THE HON'BLE TRIBUNAL IN THE  
INSTANT MATTER**

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Filed by:

  
Sudip Kumar Dutta  
Advocate for the State  
of W.B.



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 102/2024/EZ

Sri Arun Kumar Dutta & Ors.

...Applicant(s)

- Versus -

The State of West Bengal & Ors.

...Respondent(s)

BEFORE THE NOTARY PUBLIC  
Govt. Of India Baraset Judge's Court  
North 24 Parganas

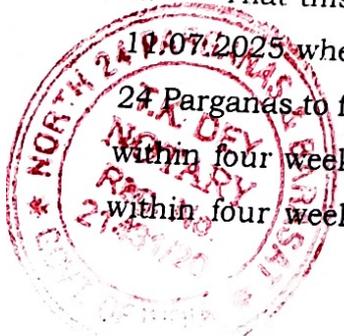
**AFFIDAVIT ON BEHALF OF THE INSTANT RESPONDENT NO. 3, THE DISTRICT  
MAGISTRATE, NORTH 24 PARGANAS IN COMPLIANCE WITH THE SOLEMN  
ORDER DATED 11.07.2025 PASSED BY THE HON'BLE TRIBUNAL IN THE  
INSTANT MATTER**

31  
11.07.2025

I, Sri Sharad Kumar Dwivedi, son of Hriday Narayan Dwivedi, aged about 45 years, by faith-Hindu, by occupation- Government Service, now posted as District Magistrate, North 24 Parganas, District- North 24 Parganas, Pin-700124, do hereby solemnly verify and say as follows: -

1. That I am the District Magistrate, North 24 Parganas and herein, I have made myself acquainted with the facts and circumstances of this case and competent to affirm this affidavit.

2. That this affidavit is being affirmed in pursuance of the solemn order dated 11.07.2025 wherein the Hon'ble Tribunal "We direct the District Magistrate, North 24 Parganas to file his Action Taken Report on the findings in the Inspection Report, within four weeks. Let the affidavit of compliance and action taken report be filed within four weeks." and "The District Magistrate, North 24 Parganas shall file a



detailed counter affidavit with regard to the status of the waterbody in question and the action taken on the Inspection Report.”

3. That for attaining compliance with the said solemn order dated 11.07.2025 a video conference was conducted on 29.07.2025 in the presence of the Chairman Panihati Municipality, Executive Officer, Panihati Municipality and Block Land and Land Reforms Officer, Barrackpore-II and necessary direction was passed upon the said Municipality from the end of the North-24 Parganas District Administration regarding attaining such compliance. Copy of the notice dated 21.07.2025 along with receipts of email, calling for the said video conference, are annexed herewith and marked as 'Annexure-R/1 Collectively'.

4. That vide Memo No. P.M./Genl./2025/261 Dated: 12/08/2025, the Chairman Panihati Municipality has sent an action taken report in the following manner:

a) That the action taken report has been set up against the background of the findings of the previous inspection report.

b) That Debris and garbage have been taken away from the Jhill premises.

c) That around 60 Metric tons of garbage has been removed to disposal point through Conservancy Department of the said Municipality.

d) That a notice board pronouncing prohibition of dumping of garbage at the concerned site has also been fixed thereon.

e) That considering the vastness of the said water-body (Jhill) and the infestation of the same and its immediate embankments with water-hyacinth, shrubs, sludge and like matters, for complete rejuvenation of the said 'Jhill', a three-lair activity has been proposed from the end of Panihati Municipality, which as estimated from



14 AUG 2025

their end would require a fund of Rupees Forty-two lakh Eighty-three thousand five hundred and seventy-eight only.

f) That the said proposal and prayer for release of such estimated cost/fund has been already been sent from the end of the said Municipality to The Principal Secretary, Urban Development and Municipal Affairs Department, Government of West Bengal vide Memo No. P.M./Genl./2025/260 Dated: 12.08.2025. The copy of the action taken report dated 12.08.2025 of the Chairman, Panihati Municipality along with the annexures, as sent, are annexed herewith and marked as 'Annexure-R/2 Collectively'.

5. That apart from the matter of the rejuvenation of the said Water-body, which has already been taken up by the said Municipality, this is to humbly place before the Hon'ble Tribunal that, as far as the identified portions of the plots comprised in the said water-body, such belong to private raiyats and any question/dispute arising out of the issue of infringement of the possession of the private raiyats by any occupier would involve Civil Jurisdiction and resolving such dispute is not within the jurisdiction of the administrative authorities.

6. That the undersigned humbly submits that steps have already been taken for rejuvenation of the said water-body, however, considering substantial amount of fund required for the completion of the purpose and the vastness and nature of the work to be completed, it would require a longer time to complete the process.

7. That the undersigned is ever respectful and duty bound to obey the orders passed by the Hon'ble Tribunal, however, considering the material situation, obsequiously pray before your kind authority to grant the time reasonably required for attaining complete compliance.

8. That the statements made in paragraph 1 are true to my knowledge and 2 to part of 5 and 6 are based on information derived from the action taken report of the Panihati Municipality and records which are usually kept and maintained by the



14 AUG 2025



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deponent in the ordinary course of business and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Prepared in my office

Identified by me

Advocate

Sharan Kumar Dwivedi  
Deponent is known to me

District Magistrate  
North 24-Parganas, Barasat

**Verification**

I, Sharan Kumar Dwivedi, son of Sri Hriday Narayan Dwivedi, District Magistrate and District Collector, North 24 Parganas, having my office at Barasat, North 24 Parganas do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.



Verified at Kolkata, on this the 14<sup>th</sup> day of August, 2025.

*TKD*

14 AUG 2025

Identified by me

Advocate

Sharan Kumar Dwivedi  
Deponent

District Magistrate  
North 24-Parganas, Barasat

Solemnly Affirmed to this... 14/08  
Day of... Aug 2025  
Identified by... *TKD*

T K DEY  
NOTARY  
Reg No 21431/20  
Govt of India

Checked by  
14 AUG 2025

Notary Clerk



GOVERNMENT OF WEST BENGAL  
OFFICE OF THE  
DISTRICT LAND & LAND REFORMS OFFICER  
NORTH 24-PARGANAS, BARASAT  
Phone No. 033-2584-6301, Email : [dllro.n24pgs@gmail.com](mailto:dllro.n24pgs@gmail.com)

**NOTICE**

As per direction of the District Magistrate, North 24-Parganas, a **Video Conference (V.C.)** regarding the issue pertaining to compliance with the Solemn Order passed by the Hon'ble NGT (EZ) in Original Application No. 162/2024/EZ in the matter of Sri Arun Kumar Dutta & Os. -Vs-The State of W.B. & Ors., will be held on **29.07.2025 at 11.00 AM**. Link for the V.C. will be shared in due course of time.

The concerned officers posted at the District Head Quarters, North 24-Parganas are directed to join the V.C. physically at the Conference Hall No. 1, Administrative Building, North 24-Parganas.

Memo No. Law/(F-NGT/81/24)/<sup>4522(4)</sup>...../DL&LRO(N)/2024 Dated :- 22 / 07 /2025

As directed , copy forwarded to :-

1. The Chairman, Panihati Municipality with a request to attend the V.C. and to prepare an ATR in this connection for discussion and send the same to this end by 25.07.2025.
2. The Executive Officer, Panihati Municipality with a request to attend the V.C.
3. The Environmental Engineer, WBPCB with a request to attend the V.C.
4. The BL&LRO, Barrackpore-II with a direction to attend the V.C. and share his plan of survey related to the matter.

22/07/2025  
Additional District Magistrate &  
District Land & Land Reforms Officer,  
North 24-Parganas, Barasat.

Memo No. Law/(F-NGT/81/24)/<sup>4522(4)1(2)</sup>...../DL&LRO(N)/2024 Dated :- 22 / 07 /2025

1. The NDC , North 24-Pargans for arrangement of V.C. and creation the required link for the purpose.  
District Magistrate, North 24-Parganas for his kind appraisal of the District Magistrate, North 24-Parganas.



22/07/2025  
Additional District Magistrate &  
District Land & Land Reforms Officer,  
North 24-Parganas, Barasat.







Office of the Municipal Councillors of Panihati

Panihati, North 24 Parganas, Pin no.- 700 114

Phone: 2553-2909/2563-4457 / Fax : 2553-1487

Website- [www.panihatimunicipality.in/](http://www.panihatimunicipality.in/)

Email ID- [panihatimunicipality@yahoo.co.in](mailto:panihatimunicipality@yahoo.co.in)

Memo No. P.M./Genl./2025/261

Date: 12/08/2025

To  
The Additional District Magistrate &  
District Land & Land Reforms Officer,  
North 24 Parganas, Barasat.

Sub: Action taken Report in C/W O.A. No. 162/2024/EZ in the matter of Mr. Arun Kumar Dutta & ors. -Vs- State of W.B. & Ors.

Sir,

A joint inspection had been done from our side on the said spot known as Asharam Jhill, at Azadhind Nagar No. 02, Holding No. 218,219. with the presence of A.D.M., L.R. officials, officials of B.L. & L.R.O., Sodepur and Senior Scientist ; WBPCB on dated 16.07.2024,

According to this inspection it is reported that a heap of garbage had been dumped in the south side embank. Waste water of some domestic houses are being connected to the Jhill. A pucca drain existed there since long ago and that was not connected to any S.T.P. The said drain was made then for the purpose of controlling overflow of storm water during the monsoon. A Cement concrete road namely Kshatrahari Chatterjee Road divided the Jhill. Which is very old one, mentioned in R.S. Mouza Map.

Existence of dwelling houses are found surrounding the Jheel. Some of them are possessing occupier tax receipt and most of them are fishermen and backward classes community/Tribal, reference is attached herewith. As per their statement the former Land owners allowed them to settle for living at the Jhill premises about 50 years ago in return for the work of fishing (Annexure 1) and other co-sharer of the property Ashok Dey admitted the fact and occupier tax is being collected by Panihati Municipality(annexure 2)

After Inspection the actions have been taken on emergent basis:

- Debris and garbage have been taken away from the Jhill premises.
- Sludge clearance process is also taken with re-excavated through the bank beside the road side.
- 60 Metric tons garbage is also removed to disposal point through Conservancy Deptt. of this Municipality.
- Notice Board regarding prohibition of garbage also attached there.
- Site photographs are also taken including pre existing, during garbage clearance works and present condition.

Further works which needed the Estimated Amount Rs. 42,83,578/- is prepared to rejuvenate the Jhill along with removal of water hyacinth. Details of Measurement & Estimate is attached herewith (annexure 3) and amount has been claimed from from UDMA Deptt. Govt. of West Bengal vide Memo No. P.M./Genl./ 2025/260 Date: 12/08/2025 (annexure 4)

Your consent regarding this matter would be highly solicited.

Thanking you,

Encl: 1. Site Photographs.  
2. Copy of Estimate,



Yours' faithfully,

Chairman  
Panihati Municipality

০৪/১১/২০

Received  
2 & 3 No. AZAD HIND NAGAR  
BLOCK COMMITTEE

Received  
AZAD HIND NAGAR  
COMMITTEE

প্রতি  
মাননীয় সম্পাদক মহাশয়,  
২ ও ৩ নং ব্লক কমিটি, আজাদহিন্দ নগর,  
পানিহাটী, উত্তর ২৪ পরগনা।

মাননীয় মহাশয়,

আমরা নিম্নে স্বাক্ষরকারীগণ ১ ও ২ নম্বর আজাদ হিন্দ নগর ( আশারাম ঝিলপাড়), আদিবাসী পাড়া, পোঃ আগারপাড়া, থানা- ঘোলা এর স্থায়ী বাসিন্দা। আমরা ও আমাদের পূর্ব পুরুষেরা তপশিলি জাতি ও উপজাতি (আদিবাসী) সম্প্রদায় ভুক্ত, দীর্ঘ ৫০ বৎসরেরও বেশি সময় ধরে উক্ত ঠিকানায় স্থায়ী ভাবে বসবাস করে আসছি। আমাদের নামে ও আমাদের পূর্ব পুরুষদের নামে পানিহাটী পৌরসভার অকুপায়েড ট্যাক্স এর রসিদ ও ওয়েস্ট বেঙ্গল ইলেক্ট্রিক কোঃ এর ইলেক্ট্রিক রসিদ আছে।

দীর্ঘ ৫০ বৎসরেরও বেশি সময় আগে এই আশারাম ঝিল সংলগ্ন জমির মালিক বাবুরা আমাদের দাদু ঠাকুরদা দের কে নিয়ে এসে এখানে থাকার জায়গা দিয়েছিলেন এবং তার বিনিময়ে তাদের বিভিন্ন ধরনের ঝিলের কাজ করাতেন, তখন থেকে আমরা এখানকার স্থায়ী বাসিন্দা হয়ে আছি।

বর্তমানে যে ঝিল (আশারাম ঝিল) সংলগ্ন জমিতে আমরা বসবাস করছি সেই ঝিলে মাছ চাষ করা নিয়ে ৩ নং আজাদ হিন্দ নগর নিবাসি নির্মল সরকার ও তার ছেলে রাজু সরকার ওরফে সুজয় সরকার আমাদের উপর বিভিন্ন ভাবে প্রভাব ফেলার চেষ্টা করছে। কখনো আমাদেরকে আমাদের বাসস্থানের দলিল করিয়ে দেবে বলে প্রলোভন দেখাচ্ছে আবার কখনো আমাদের ঘর বাড়ি ভেঙে দেওয়ার হুমকি দিচ্ছে।

ওরা প্রথমে আমাদের বিশ্বাস কে কাজে লাগিয়ে আমাদের বাসস্থানের দলিল করে দেওয়ার নাম করে কলকাতার মালিকদের বিপক্ষে ব্যারাকপুর কোর্টে কেস করে কিন্তু এখন আবার সেই কলকাতা মালিক পক্ষের হয়ে আমাদের বিশ্বাসের সুযোগ নিয়ে আমাদের প্রতারণা করে আমাদের বিপক্ষে বিভিন্ন রকম ষড়যন্ত্র করছে। ইতিমধ্যে ওরা আমাদেরকে সন্মানিয় কলকাতা উচ্চ আদালতে আমাদের ঘর বাড়ি গুলি ভেঙে দেওয়ার জন্য আমাদের নামে কেস ফাইল করেছে যা এখনো সন্মানিয় কলকাতা উচ্চ আদালতে বিচারকধিন।

ইতিমধ্যে ন্যাশনাল গ্রীন ট্রাইবুনাতে আমাদের নামে কমপ্লেইন ফাইল করেছে যে আমরা নাকি পুকুর ভরাট করছি, আমরা আদিবাসী সম্প্রদায় ভুক্ত



মানুষজন পরিবেশকে আগলে রাখতে জানি তাকে ধ্বংস করতে পারিনা। আমরা বা আমাদের পূর্ব পুরুষেরা যদি এখানে থেকে এই পুকুর বা পুকুরের পাড় আগলে না রাখতাম তাহলে হয়তো রাজু ওরফে সুজয় সরকারের মতো আরও কত জমি মাফিয়া এই পুকুর ভরাট করে তাদের স্বার্থ সিদ্ধি করে নিত। আমাদের জন্যই এই জল জমি এখনো সুরক্ষিত আছে সেটা আপনারা ভালভাবেই জানেন।

আমরা সাধারণ খেটে খাওয়া তপশিলি জাতি ও আদিবাসী সম্প্রদায়ের মানুষগণ ওদের এই সমস্ত অত্যাচারে খুবই ভীত ও আতঙ্কিত হয়ে আছি।

আপনি অবশ্যই অবগত আছেন যে আমাদের রাজ্যের মাননীয় মুখ্যমন্ত্রী ঘোষণা করেছেন আদিবাসীরা যে যেখানে বসবাস করছেন সেই বসবাসকারী জায়গা আদিবাসীদের নামে অবিলম্বে রেকর্ড করা হবে। পাশাপাশি উল্লেখ থাকে যে পশ্চিমবঙ্গ রাজ্য ভূমি ও ভূমি সংস্কার আইন ১৯৫৫ ও সংশোধিত আইন ২০১৫ অনুসারে আদিবাসীদের বাস্তু ভিটা থেকে উচ্ছেদ করা যায় না।

আমরা ঘোলা থানায়, পানিহাটি ম্যুনিসিপ্যালিটি তে এই সমস্ত বিষয় নিয়ে সাধারণ নালিশনামা জমা দিয়েছি।

এমতাবস্থায় আমরা তপশীলি জাতি ও উপজাতি (আদিবাসী) সম্প্রদায় ভুক্ত নিম্নে স্বাক্ষরকারীগণ আপনার সাহায্য কামনা করছি।

আপনার নিকট আমাদের সবিনয় নিবেদন যে আপনি উক্ত বিষয়টি সহানুভূতির সঙ্গে বিবেচনা করে যাতে আমরা তপশিলি জাতি ও আদিবাসী সম্প্রদায়ের মানুষগণ নিজেদের ছোট্ট শিশু ও বুড় বাবা মা দের নিয়ে উক্ত নিজ নিজ বাসস্থানে স্থায়ী, সুস্থ ও স্বাভাবিকভাবে বসবাস করতে পারি তার যথাযথ ব্যবস্থা গ্রহনে আমাদের বাধিত করবেন।



ধন্যবাদান্তে,

বিনীত / বিনীতা

Date - 27/11/2024

- ১) স্মিলা ও সাত
- ২) মনি স্মিলা
- ৩) স্মিলা মায়ের সাত
- ৪) স্মিলা মায়ের
- ৫) SANKAR MAHALI
- ৬) P204 Mahali
- ৭) LILP Mahali

- ৪) সুচনি স্বাহানী
- ৭) স্মিলা ও সাত
- ১০) Sankar Mahali
- ১১) সুচনি মায়ের
- ১২) স্মিলা মায়ের
- ১৩) সুচনি মায়ের
- ১৪) Kalpana Mahali
- ১৫) Kakuli Sardar

- 16) विमली कुमारी
- 17) गारगी आशमि
- 18) गंजरी उवा (3)
- 19) Abhijit Mahali
- 20) Tapan M. mada
- 21) Saraswati M. mada
- 22) Kamla M. mada
- 23) मंजरी आशमि
- 24) Suresh Mahali
- 25) नेहा प्रवीन
- 26) विमली कुमारी
- 27) सुमन आशमि
- 28) उवा प्रवीन
- 29) आशमि प्रवीन



Translated Copy

Annexure - 1

To  
The Hon'ble Secretary  
2 & 3 No. Block Committee, Ajadhind Nagar  
Panihati, North 24 Parganas

Respected sir,

We the undersigned signatories are the permanent residents of No.1 & 2 Ajad Hind Nagar (Asharam Jhilpar), Adivasi Para, P.O. Agarpara, P.S. Ghola. We and our predecessors, belong to the Scheduled Caste and Scheduled Tribe (Adivasi) community, have been living therein permanently for more than 50 long years. There is existence of Occupancy Tax receipt issued by the Panihati Municipality and receipt of Electricity Bill issued by the West Bengal Electric CO. in favour of us and our predecessors.

More than 50 years ago, the land lords in the vicinity of Asharam Jhil guided our ancestors to come and allowed us shelter therein in return of performing various works related to Jhil. Thenonwards, we have been living here as permanent residents.

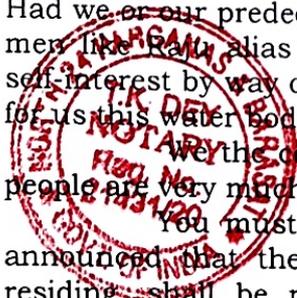
Nirmal Sarkar and his son named Raju Sarkar alias Sujoy Sarkar of 3 No. Ajad Hind Nagar are trying to influence us over the fish firming in the Jhil (Asharam Jhil) adjacent to which we are presently residing. They are often luring us to provide registered deed with respect to our residence and some other times are threatening us to demolish our houses.

Primarily taking advantage of our trust regarding providence of registered deed with respect to our residence they filed case at Barrackpore Court against the owners at Kolkata but now taking advantage of our trust cheating use and conspiring against us taking the side of the owners at Kolkata. They have already filed case against us before the Hon'ble Higher Court at Kokkata for the purpose of demolishing our houses which is still lying pending before the Hon'ble Higher Court at Kokkata.

In the meantime filed complain against us before the National Green Tribunal, accusing that we are filling up water body, we the people of the Schedule Tribe community know how to protect environment cannot destroy it. Had we or our predecessors not protected the water body or its embankment the men like Raju Sarkar alias Sujoy Sarkar and such others would have obtained their self-interest by way of filling up this water body. It is well known to you that it is for us this water body and embankment has remained secured till now.

We the common scheduled caste and scheduled tribe working class people are very much afraid and scared due to their such oppressions.

You must be aware of the fact that our Hon'ble Chief Minister has announced that the lands where people of Scheduled Tribe community are residing, shall be recorded in their favour immediately. Besides this is to



mention that as per the West Bengal Land Reforms Act, 1955 and Amendment Act, 2015 the Adivasis cannot be ousted from their residences.

We have lodged general complaint with regard to these issues at the Ghola Police Station and Panihati Municipality.

Under these circumstances we, the undersigned belonging to the scheduled caste and scheduled tribe community are seeking your help.

This is our humble prayer before you that you shall oblige us to treat the said issue sympathetically and take appropriate action so that we the people belonging to scheduled caste and scheduled tribe community may live in our respective residences permanently, healthy and naturally along with our little children and aged parents

Thanking you

Respectfully male/ Respectfully female

Yours faithfully,

- 1) Mina Orao
- 2) Moni Majhi
- 3) Asha Mondal
- 4) Sujoy Mahali
- 5) Sankar Mahali
- 6) Ajoy Mahali
- 7) Lilp Mahali

- 8) Butni Mahali
- 9) Shanti Orao
- 10) Jyoti Mahali
- 11) Bulbuli Prasad
- 12) Lakshmi Orao
- 13) Sukurmoni Pradhan
- 14) Kalpana Orao
- 15) Kakuli Sardar
- 16) Silpi Munda
- 17) Parbati Mahali
- 18) Lakshmi Orao
- 19) Abhijit Mahali
- 20) Tapan Munda
- 21) Saraswati Munda
- 22) Kamla Munda
- 23) Shakti Mahali
- 24) Surajit Mahali
- 25) Neha Pradhan
- 26) Nimai Munda
- 27) Jhumki Mahali
- 28) Babu Pradhan
- 29) Mamani Pradhan



Annexure-2.

Date: 28.11.2024.

To  
The Chairman,  
Panihati Municipality,  
Panihati, North 24 Parganas.  
Kolkata.700 114.

Attention: Executive Officer,  
Panihati Municipality.

Sir,

With due and humble respect I, Ashok Dey S/o Late Joggeswar Dey resident of East Station Road P.O. Agarpara, Ward No. 25, Dist. North 24 Parganas beg to state as follows.

1. That my father during his life time acquired the Asharam Jheel from Railway authority by auction purchase and the said Jheel is under our possession and occupation since last more or less 85 years and the Jheel is at Ward No. 27.
2. For cultivation of fish and to safe guard and also to take care of the Jheel we the owners jointly gave permission for construction their dwelling house on the bank of the Jheel and as such Sri Tapas Oraw & ors. are residing on the bank of the Jheel since last 50 years or more.
3. Our request not to oust them and also appeal to you to provide them occupier tax so that they and their family members can reside on the side of the bank of the jheel permanently and we have no objection if they are allowed occupier tax in their names.

Thanking you and oblige.

Yours faithfully,

Ashok Dey  
AGARPARA.  
M- 8902126600.



**PANIHATI MUNICIPALITY**  
**Details Of Measurement & Estimate**

Annexure-3.

Name of work: Rejuvenation of Asharam Jhill at Azadhind Nagar, in ward no-27

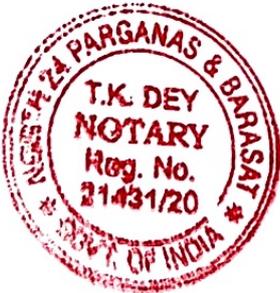
Sl. No.	Description of Item	No.	L	B/W	H/D	Qty	Unit	Rate	Amount
			(M)	(M)	(M)			Rs.	Rs.
1	Clearing and removal of water hyacinth including weeds, thick and thorny floating jungles and burning them to ashes when dry or removing them outside Government land n including all leads and lifts to stack in a nearby available space complete. Page-06, It- 1.25 (Unified Schedule of Rates / I & W Deptt.	1	1500	131		196500	M <sup>2</sup>	7.00	1375500
2	Earthwork in re-excavation / silt clearance in drainage channel in all kinds of soil including sludge, slush mixed with all sorts of industrial wastes and municipal garbages, polypacks, carcasses, small khatal effluents, night soil etc. by malthor labour as may be necessary and depositing the same in places as directed by the Engineer-in-charge , in such a manner, without causing much hindrance to traffic and posing health hazard and making arrangement to maintain the site in workable condition and rough dressing when dry including making arrangement of bailing out of any seepage water and removal of sand or soil blown from underneath, removal of khatal, temporary latrines, cleaning and removing all kinds of semi compact masses formed by water hyacinth, jungles up to 30 cm girth, and burning them to ashes or removing outside Government land in conformity with the Municipal rules, including shoring shuttering as required, nicking out lines etc. (Measurement : Pre-work and Post-work level section. Pre- work section to be taken after removal of water hyacinth and all other floating materials etc.) (a) By manual means within an initial lead of 30 M and an initial lift of 1.50 M Page:C-3, It- 1.12 (Unified Schedule of Rates / I & W Deptt.								
		2	131	2	1.5	786			
		2	1500	2	1.5	9000			
						9786	M <sup>3</sup>	146.00	1428756
3	Cutting uprooting and clearing jungles including shrubs, water weeds, bushes, trees, plants, upto 30 cm. girth including removing as directed by Engineer-in-charge. Page:C-3, It- 1.23 (Unified Schedule of Rates / I & W Deptt.	1	1500	131		196500	M <sup>2</sup>	5.00	982500
								Total amount	Rs. 3786756.00
								Add 12% for GST	454410.72
								Sub Total	4241166.72
								Add 1% for Cess	42411.67
								Amount put to Tender	4283578.39
								Say	4283578

Rupees Forty two lac, Eighty three thousand five hundred seventy eight only

  
 S.A.E.  
 Panihati Municipality

  
 A.E.  
 Panihati Municipality

  
 Chairman  
 Panihati Municipality



  
 Executive Officer  
 Panihati Municipality

  
 Chairman  
 Panihati Municipality



*Office of the Municipal Councillors of Panihati*

Panihati, North 24 Parganas, Pin no.- 700 114  
Phone: 2553-2909/2563-4457 / Fax : 2553-1487  
Website- [www.panihatimunicipality.in/](http://www.panihatimunicipality.in/)  
Email ID- [panihatimunicipality@yahoo.co.in](mailto:panihatimunicipality@yahoo.co.in)

Memo No. P.M./Genl./2025/260

Date: 12.08.2025

To  
The Principal Secretary,  
UDMA Deptt. West Bengal,  
Nagarayan D F-S, Sector :I,  
Solt Lake, Kol: 700064,

**Sub: Sanctioning and allotment of fund, Estimated Amount Rs. 42,83,578/- for rejuvenate of Asharam Jhill as per direction of Hon'ble N.G.T.**

Sir,

I would like to draw your kind information, Asharam Jhill Azadhind Nagar No. 02, Holding No. 218,219, a vast area spreaded water body, which is situated at Agarpara, Azadhind Nagar premises had dumped with garbage and silt. Water hyacinth including weeds thick and thorny floating jungles had covered its water surface level, Naturally Biological Oxygen demand has disrupt, surrounding area has also been polluted. The co-owners have lodged a complaint. Eventually as per direction of **Hon'ble N.G.T.** Panihati Municipality has taken action emergent basis accordingly:

1. Debris and garbage have been taken away from the jhill premises. More or less 60 Metric tons garbage is also taken.
2. Sludge clearance process is also taken with re-excavated through the bank beside the road side,
3. Notice Board regarding prohibition of garbage is also attached there.
4. Further procurement a fund is needed for this work an estimate has also been prepared from our end, The Estimated amount Rs. 42,83,578/-.

Now you are requested to look into the matter and your co-operation regarding this subject which is mentioned above is highly appreciated.

Thanking you,

Encl: Copy of the Estimate.



Yours' faithfully,

  
Chairman  
Panihati Municipality

### Before Cleaning the Jhill



**During Cleaning the Jhill/ Action taken through our Municipality**



**Excavating the silt Cleaning the**

**Bushes and sharbs are uprooting**



**Heap of Garbage is ready to remove for disposal Point**



### After Clearing of the Jhill



**Notice Board is also attached for public awareness regarding prohibition to throw garbage surrounding the Jhill area**



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 162/2024/EZ

Sri Arun Kumar Dutta & Ors.

...Applicant(s)

- Versus -

The State of West Bengal & Ors.

...Respondent(s)

**AFFIDAVIT ON BEHALF OF THE INSTANT RESPONDENT NO. 3, THE DISTRICT  
MAGISTRATE, NORTH 24 PARGANAS IN COMPLIANCE WITH THE SOLEMN  
ORDER DATED 11.07.2025 PASSED BY THE HON'BLE TRIBUNAL IN THE  
INSTANT MATTER**



Filed by:

  
Sudip Kumar Dutta  
Advocate for the State  
of W.B.